



The Meghalaya State Housing Board Repealing Act, 2024

Act No. 10 of 2024

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NOTIFICATION

The 25th September, 2024.

No.LL(B).26/2024/2 - The Meghalaya State Housing Board Repealing Act, 2024 (Act No. 10 of 2024) is hereby published for general information.

L. A. LYNDEM

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEGHALAYA ACT NO. 10 OF 2024

(As passed by the Meghalaya Legislative Assembly)
Received the assent of the Governor on the 24th September, 2024
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THE MEGHALAYA STATE HOUSING BOARD REPEALING ACT, 2024

An

Act

to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No.6 of 1986)

Whereas it is expedient to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986)

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

- Short title and Commencement**
1. (1) This Act shall be called the Meghalaya State Housing Board Repealing Act, 2024.
 - (2) It shall come into force from date of notification in the Official Gazette.
- Repeal & Saving**
2. (1) The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986) is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the Repealed Act, shall be deemed to have been done or taken under the provisions of the Act, so repealed.

L. A. LYNDEN

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.